

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1040/93

XXXXXXXXXXXXXX

DATE OF DECISION 17.12.1993

Shri K. Balan

Petitioner

Shri G.S.Walia

Advocate for the Petitioners

Versus

Union of India & Ors.

Respondent

Shri R.K.Shetty

Advocate for the Respondent(s)

CORAM:

The Hon'ble Smt. Lakshmi Swaminathan, Member (J)

The Hon'ble Shri

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Lakshmi Swaminathan
(LAKSHMI SWAMINATHAN)
MEMBER (J)

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NO.1040/93

Shri K.Balan

... Applicant

v/s.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Member (J) Smt.Lakshmi Swaminathan

Appearance

Shri G.S.Walia
Advocate
for the Applicant

Shri R.K.Shetty
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 17.12.1993

(PER: Lakshmi Swaminathan, Member (J)

Heard both the counsels. The main prayer of the applicant in this OA. is that as per the order passed by the respondents on 27.8.1993 (Page 14 of the OA.), he should be allowed to retain the quarter in question upto 31.12.1993 on payment of licence fee at the rate of Rs.300/- per month from 1st September, 1993. The learned counsel for the respondents has stated that in this case they have no objection to the applicant staying in the quarter upto 31.12.1993 by paying licence fee at the rate of Rs.300/- p.m. The applicant shall also be liable to pay the electricity and water charges as per the rules. The respondents also stated that they are not pressing the ~~further~~ action persuant to the order dated 27.8.1993, copy placed at page 15 of the OA.

2. In view of the above facts nothing remains in the application. It is, therefore, disposed of. No order as to costs.

Lakshmi Swaminathan
(LAKSHMI SWAMINATHAN)
MEMBER (J)

mrj.